

House. There are two Acts available to us. Under these two Acts powers are there and the Boards are empowered to fix the standards and if those standards are not followed action can be taken to make them follow the standards. To make the action which can be taken by the Board more deterrent, more effective, some amendments are suggested and amendments would be made in the law. The Boards will be made more effective and private persons also may have some right to proceed against the industries which are not following the standards.

MR. SPEAKER : Shri Mool Chand Daga.

[Translation]

SHRI MOOL CHAND DAGA : Mr. Speaker, Sir, the Air (Prevention and Control of Pollution) Act came into force in 1981. Will the hon. Minister be pleased to state the number of industries prosecuted after this Act came into force and if none has been prosecuted, the reasons therefor? Do you think there is need to make some amendments in this Act to make it more effective and if so, when such a need was felt? Pollution is continuously increasing and even after 5 years, you say that we shall consider it but no step has been taken by the government during the last four years. May I know who is responsible for it?

SHRI SHIVRAJ V. PATIL : Sir, action has been taken against 515 industries so far. The penal provision in this Act provides that either imprisonment or fine can be imposed. But we propose to enhance the fine and imprisonment both. We are also considering whether both the penalties can be imposed together and what would be its implication. Keeping in view the action being taken by us in this regard, we are also taking other steps to make this Act more effective.

[English]

MR. SPEAKER : Shri Priya Ranjan Das Muni—Absent.

Shri B.V. Desai—Absent.

Shri T. Basheer.

### Industrial Schemes for Kerala

\*329. SHRI T. BASHEER : Will the Minister of PLANNING be pleased to state :

(a) the particulars of the industrial schemes including expansion of existing units, submitted by Government of Kerala for inclusion in the Seventh Five Year Plan; and

(b) the action taken or proposed to be taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI A. K. PANJA) : (a) and (b) A statement is given below.

#### Statement

The draft Seventh Five Year Plan (1985-90) of the State of Kerala envisaged a total outlay of Rs. 3,300 crores. Out of this, the share of Industry and Minerals Sector was proposed at Rs. 325 crores. During the discussions between the Deputy Chairman Planning Commission and the Chief Minister of Kerala, the overall size of the Seventh Plan of the State of Kerala was finalised at Rs. 2100 crores taking into account the resources available. The share of Industry and Minerals sector out of the total 7th Plan (1985-90) outlay was agreed at Rs. 207 crores as detailed below :

	(Rs. crores)
1. Medium and Large Industries	126
2. Mining	4
3. Village and Small Industries	77
	—
Total :	207
	—

Appendix I to this statement gives the schemes included and outlays proposed in the draft Seventh Plan submitted by the Government of Kerala. Keeping the *inter-se* priorities, the Government of

Kerala will earmark schemewise outlays, within the overall plan outlay of Rs. 207 crores for the Industry and Minerals Sector.

**Appendix-I**

*Broad Schemes included in the draft Seventh Plan of Kerala under Industry and Minerals Sector*

(Rs. crores)

1	2	3
		Outlay proposed by the Government of Kerala
<b>A. Medium and Large Industries</b>		
1.	Kerala State Financial Corporation	2.20
2.	Kerala State Industrial Development Corporation	25.00
3.	Kerala State Textile Corporation	6.20
4.	Kerala State Electronics Development Corporation	50.00
5.	Industrial Development areas	5.00
6.	<b>Departmental Enterprises</b>	
(a)	Kerala State Industrial Enterprises Limited	14.39
(b)	Kerala Minerals and Metals Limited	10.00
(c)	Sitaram Textile Limited	0.30
(d)	Steel Industrials Kerala Limited	7.96
(e)	Kerala Rolling Mills Limited	2.00
(f)	Malabar Cements Limited	5.00
(g)	Scooters Kerala Limited	0.50
(h)	Kerala Automobiles Limited	0.40
(i)	Chalakudy Refractories	0.50
(j)	Special Refractory Project	13.00
(k)	Traco Cables Company	4.00
(l)	United Electrical Industries Limited	1.00
(m)	Transformers and Electricals (Kerala) Limited	5.00

1	2	3
<b>7. Other Schemes</b>		
(i)	Management Development Centre	0,25
(ii)	Mannam Sugar Mills Cooperative Limited	0,50
(iii)	State Investment Subsidy	10,00
(iv)	Subsidy on Electricity duty	5,00
(v)	Interest Free Sales Tax Loan	15,00
(vi)	Preparation of Feasibility Reports etc.	1,00
(vii)	Cooperative Spinning Mills	3,20
(viii)	Trivandrum Spinning Mills Limited	0,30
(ix)	Export Processing Zone at Cochin	10,00
(x)	Kerala State Export Trade Development Council	1,00
(xi)	Revitalization	2,00
		200,50
<b>B. Mining (Department of Mining &amp; Geology)</b>		
1.	Direction and Administration	} ... 0,90
2.	Mineral Investigation	
3.	Strengthening of Chemical Laboratory	0,08
4.	Training of Personal	0,02
5.	Setting up of Clay Testing Laboratory	0,35
6.	Rock cutting and polishing unit	0,15
7.	Kerala Mineral Exploration & Development Project	2,20
8.	Placer Gold Mining Project	0,80
		4,50
<b>C. Village and Small Industries</b>		
(i)	Small Scale Industries	70,00
(ii)	Khadi & Village Industries	9,00
(iii)	Coir	18,00
(iv)	Handloom	14,00
(v)	Powerloom	4,00
(vi)	Handicrafts	5,00
		120,00
<b>Grand Total (Industry &amp; Minerals Sector)</b>		325,00

**SHRI T. BASHEER :** What is the total investment made in the central sector in Karala during the Sixth Five Year Plan and what is the proposed central investment in the State during the Seventh Five Year Plan ?

**SHRI A.K. PANJA :** In the Sixth Plan the proposed outlay was Rs. 2175 crores and the final outlay was Rs. 1550 crores. For the Seventh Plan the total outlay proposed by the State is Rs. 3300 crores and the total outlay agreed to is Rs. 2100 crores.

**SHRI T. BASHEER :** I am asking for the industrial sector.

**SHRI A.K. PANJA :** For industries and minerals, the outlay proposed by the State Government in the Seventh Plan was Rs. 325 crores.

**SHRI K.P. UNNIKRISHNAN :** He is asking for the central sector.

**SHRI T. BASHEER :** What is the investment made in the central sector in Kerala in the Sixth Plan and the proposed investment in the central sector in Seventh Plan for the industrial sector ?

**SHRI A.K. PANJA :** So far as the particulars of the central sector are concerned, I have not got the figures here. But the particulars of the Seventh Plan for State industrial sector and the total outlay of the Sixth Plan have got.

**SHRI K.P. UNNIKRISHNAN :** Will you collect and lay it on the Table ?

**SHRI A.K. PANJA :** A special notice is required for that.

**SHRI T. BASHEER :** The total investment in the central sector in Kerala State is just 2.3 per cent which is far below the national average. The figure of unemployed registered with the employment exchanges is 23 lakhs. To absorb these people it requires rapid industrialisation in the State. Will the

Minister consider this fact when he makes allotment for the industrial development ?

The traditional industries like coir, handloom and cashew have a very important role in the rural economy of the State. In this context, has the Central Government received any scheme from the State Government ? If so, what steps have been taken and what allotment is going to be made by the Central Government ?

**SHRI A.K. PANJA :** The first portion of the question is request for action. So far as coir is concerned, in the Sixth Plan the proposed outlay was Rs. 8 crores. Out of that the anticipated expenditure is Rs. 12.43 crores. This is a good performance. So far as the Seventh Plan is concerned, the proposed outlay is Rs. 18 crores and the final outlay is being discussed.

**SHRI K.P. UNNIKRISHNAN :** May I know the fate of aromatic complex that was to be set up in Cochin ?

**SHRI A.K. PANJA :** The main question relates to the industrial schemes in Kerala.

**SHRI K.P. UNNIKRISHNAN :** I am sorry, he cannot distinguish industry from agriculture. If the hon. Minister does not know it, he should not have answered it, nor should he have accepted this question. He should have turned it to industry.

**SHRI A.K. PANJA :** I know the difference between agriculture and industry. If the hon. Member sees the question, he will find that the whole list giving particulars of industrial schemes and expansion, has been tabled where details regarding medium and large scale industries are given...

**SHRI K.P. UNNIKRISHNAN :** I am amazed that it is not an industrial scheme.